

HIGH COURT OF DELHI AT NEW DELHI

No. 472 /Genl./DHC

Dated: 14/08/2015

NOTICE

In continuation to the Circular No. 544/Genl./DHC dated 10.07.2014, it is brought to the notice of all concerned that Hon'ble the Chief Justice, on the recommendation of "The Internal Complaints Committee" constituted in terms of Section 4 of "The Sexual Harassments of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013, has been pleased to order that henceforth complaints under the Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013 shall be addressed to the Registrar (Genl.Admn), High Court of Delhi, New Delhi in writing.

Sd/-

(S.P.S Premi)

Joint Registrar (Genl.)

For Registrar General

Endst. No. 16053-58 /Genl /DHC

Dated 14/08/15

Copy forwarded for information to: -

1.	The Registrar-cum-Secretary to Hon'ble the Chief Justice.	With the request to kindly bring the contents of the above Notice to the knowledge of the officials working under their supervision.
2.	PA to the Registrar General.	
3.	All Registrars, Joint Registrars, Deputy Registrars, Assistant Registrars.	✓ AO(J)/Computer is further requested to upload this Notice on the website of this Court.
4.	All AOJs, Court Masters, Private Secretaries and Branch Incharge(s).	
5.	AOJ (Caretaking)	With request to inform all the staff members working under him.
6.	Notice Board outside the Establishment Branch of this Court.	

Krishan Kumar Sharma

(Krishan Kumar Sharma)
Deputy Registrar (Genl.-II)
For Registrar General